

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).32282/2011

(From the judgement and order dated 24/08/2011 in APOT No.245/2011 of
The HIGH COURT OF CALCUTTA)

TEA BOARD INDIA

Petitioner(s)

VERSUS

I.T.C.LIMITED

Respondent(s)

(With appln(s) for permission to place addl. documents on record and
prayer for interim relief and office report)

Date: 06/03/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Rajendra Kumar, Adv.
 Ms. Latha Nair, Adv.
 Mr. Ashish, Adv.
 Mr. Sanjai K. Pathak, Adv.
 Ms. Shashi Pathak, Adv.

For Respondent(s) Mr. H.N. Salve, Sr. Adv.
 Mr. Ajay Aggarwal, Adv.
 Mr. Kishan Rawat, Adv.
 Ms. Amita Chatterjee, Adv.
 Mr. Rajan Narain, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner, on specific instructions by the authorities of Tea Board India, states that the petitioner will not lead any oral or documentary evidence before the Court where the original suit is pending. It is also stated that they will not dispute any averment made in the written

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statement or in the documents already filed before the Court by

the respondent/defendant.

List for final hearing on a non-miscellaneous day in
the month of October, 2013.

	[Charanjeet Kaur]		[Vinod Kulvi]	
Court Master		Court Master		